

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2658**

**TO BE ANSWERED ON WEDNESDAY, THE 04.012.2019**

**Shifting of High Court**

2658. DR. SANJEEV KUMAR SINGARI:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) whether there is a popular demand from the public of Kurnool city of Andhra Pradesh for setting up a High Court and if so, the details thereof;
- b) whether the Government is planning to shift High Court from Vijayawada to Kurnool and if so, the details thereof; and
- c) if not, the criteria for selection of place of High Court?

**ANSWER**  
**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND**  
**ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a) to (c): Article 214 of the Constitution provides that there shall be a High Court for each State. In pursuance of Article 214 of the Constitution and order dated 29.10.2018 issued by Supreme Court in the matter of Union of India Vs. T. Dhangopal Rao and ors [SLP (Civil) Dy. No. 29890 of 2018], a separate High Court for State of Andhra Pradesh namely High Court of Andhra Pradesh with the principal seat at Amravati has been established

under Andhra Pradesh Reorganisation Act 2014 w.e.f. 01.01.2019 in consultation with State Government of Andhra Pradesh and the then common High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh. Representation has been received from an organization for setting up High Court of Andhra Pradesh at Kurnool city. However, the matter of setting up / shifting of High Court and selection of place of High Court is under the domain of State Government and Chief Justice of concerned High Court.

\*\*\*